N THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-III

IB-426/ND/2017

In the matter of:

Mr. Rang Lal Verma

....PETITIONER

Vs.

PSA Impex Private Limited

.. RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 30.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

/applicant

: Mr. C.S. Chauhan, Advocate

For the Respondent/Corporate Debtor::

For the Intervener

ORDER

Learned Counsel for the petitioner is present. Pursuant to the directions dated 16.1.2018 passed by this Tribunal, it is represented by the Ld. Counsel for the petitioner that they have dispatched notice through Post in relation to the date of hearing which has been fixed for today. However, an affidavit and proof of service of notice has not been filed by the petitioner.

In the circumstances, the petitioner is directed to take one more notice to the Corporate Debtor within a week from today. An affidavit of service shall also be filed in relation to the dispatch of service of notice upon the Corporate Debtor within a period of 3 days thereafter.

List on 15.2.2018.

- Sd-)

(R. VARADHARAJAN) MEMBER (JUDICIAL)

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